

**Central Administrative Tribunal
Principal Bench**

**CP No.113/2014
OA No.3943/2012**

New Delhi, this the 2nd day of May, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Rohtash Kumar Verma
S/o Shri Harish Chandra
Aged about 52 years,
R/o Flat No.77/B, Block AD,
Pitampura,
Delhi 110 088. Applicant.

(Applicant is present)

Versus

Shri Sunil Arora
Secretary
Ministry of Information &
Broadcastings,
Shastri Bhawan,
New Delhi. ... Respondent.

(By Advocates : Shri D. S. Mahendru)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

These contempt proceedings have been initiated against the non-compliance of the order of this Tribunal dated 10.12.2013 passed in OA No.3943/2012, whereby the following directions were issued:-

“5. Under the circumstances, we allow this O.A. and direct the respondents to convene a meeting of the DPC of Junior Administrative Grade of Indian Broadcasting (Engineering) service within a period of two months from the date of receipt of a certified copy of this order. No costs.”

2. Admittedly, no DPC was convened within the time stipulated by this Tribunal. On the last date of hearing, a coordinate bench of this Tribunal passed the following order:-

“CP 113/2014.

Adjourned to 02.05.2016 to enable the learned counsel for respondents to file a specific affidavit, viz. (i) date of holding the DPCs, (ii) date by which the approval of the competent authority is

obtained for the recommendations of the DPC; and (iii) date by which the orders of promotion is issued.”

The respondents have filed an affidavit indicating the schedule for convening the DPC and for taking all consequential decisions. The same reads as under:-

“2. At the outset this respondent tenders unconditional apology for acts of any bonafide commission or omission which may have taken place unknowingly.

(i)	Date by which DPC would be convened for STS to JAG by Prasar Bharati.	30 th May, 2016
(ii)	Date by which recommendation of DPC would be made available to the Ministry of I & B for soliciting approval of Hon’ble Minister of Information & Broadcasting.	31 st May, 2016
(iii)	Date by which approval of Hon’ble Minister of I & B will become available.	10 th June, 2016
(iv)	Date by which the order for promotion of the applicant in JAG would be issued to comply with the Tribunal order.”	17 th June, 2016

3. We take on record this undertaking of the respondents. These proceedings are accordingly dropped with direction to the respondents to adhere to the schedule indicated in MA No.1515/2016, with liberty to the applicant to seek revival of the CP in the event there is violation of this schedule.

(Shekhar Agarwal)
Member (A)

(Permod Kohli)
Chairman

/pj/